As there is considerable unspent balance in the IV Plan allocation for the development of the coir industry in Kerala, additional assistance at this stage is not possible. In case development schemes for the coir industry require an expenditure in excess of the Rs. 3 crores allocated for coir for the entire Plan period, the State Government is at liberty to make adjustments within the overall outlay of Rs.10.43 crores for Village and Small Industries.

Handloom Industry .- Financial assistance to the State Governments for implementation of Plan Schemes is now being granted by way of block loans and block grants. The Kerala Government have accordingly to find the additional resources required for the development of handloom industry out of the outlay for the Annual Plans of the State and if necessary, by suitable adjustments of the various plan schemes. The Central Government is not giving any financial assistance for the setting up of or running of Handloom Finance Corporations in States. The question of modification of the Reserve Bank of India's Scheme of Handloom so as to enable Handloom Finance, Cooperatives to obtain Working Capital finance through the State Bank etc. is under consideration.

LOCATION OF SMALL CAR PROJECT

310. SHRI N. G. GORAY : Will the Minister of INDUSTRIAL DEVELOPMENT/ ओद्योगिक विकास मंत्री be pleased to state :

(a) whether Government have taken a final decision with regard to the location of a small car project in Public Sector; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOP-MENT.

/औद्योगिक विकास मंत्रालय में राज्य मंत्री (SHRI GHANSHYAM OZA): (a) No, Sir.

(b) Does not arise.

RAW MATERIAL REQUTREMENI

311. SHRI N. G. GORAY : Will the MINISTER OF INDUSTRIAL DEVELOP MENT/आद्योगिक विकास मंत्री be pleased to state :

(a) whether Government's attention has been drawn to the recent statement of the

Tamil Nadu Minister of Industries to the effect that the entire raw material requirements of the slates should be assessed by the Centre and the stocks should be handed over to the State Governments; and

(b) if so, the reaction of Government in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOP-

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MENT/3Tterrr>w fa*rra *mrwf* W sq^T (PROF. SIDDHESHWAR PRASAD): ta) and (b) The Government of Tamil Nadu have not so far approached the Central Government in this regard.

DETENTIONS IN WEST BENGAL JAILS

312. SHRI DWIJENDRALAL SEN-GUPTA : Will the Minister of HOME AFFAIRS, TE मंत्री be pleased to state :

(a) the number of persons who are detained in different jails in West Bengal at present;

(b) the number of persons who are involved in different cases for alleged extremist activities in West Bengal on specific charges; and

(c) the number of persons, including police personnel,who were killed in West Bengal in the last two years either in inter-party clashes or in the hands of the alleged extremists ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS/गृह मंत्रा-लय में उपमंत्री (SHRI F. H. MOHSIN):

(a) According to information received from the State Government, since March 17, 1971, 2212 persons have been detained under the West Bengal (Prevention of Violent Activities) Act, 1970 while another 600 have been detained under the Maintenance of Interna! Security Act, 1971. The number of persons in detention as on 18th November, 1971 is being ascertained.

(b) and (c) According to the available information, during the period from April, 1970 to October. 1971, 12,902 Naxalites/ex-tremists were arrested in the State on specific charges. The number of persons who were victims of political murders, including persons killed in inter-party clashes and Naxalite attacks on police personnel and ordinary people, during the same period, was 1,402.